

**FIR No.206/2015**  
**PS Paharganj**  
**U/s 302/397/392/411/34 IPC**  
**State Vs. Pushpender**

09/06/2021

**File taken up today on the application u/s. 439 Cr.P.C. of accused Pushpender for grant of interim bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Nikesh Kumar is present (through V.C.).  
Mr. Aman Usman, Ld. Counsel for the accused Pushpender (through V.C.).

**Ahlmad is absent.**

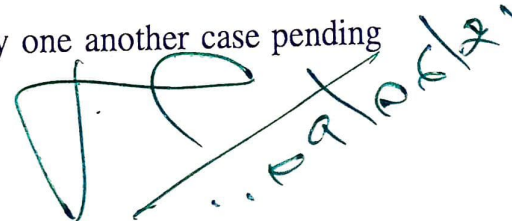
Reply is stated to be filed by the IO.

It is submitted by counsel for the accused that accused has filed the present interim bail application as per minutes of HPC guidelines as well as other grounds also. It is further submitted by counsel for the accused that he is pressing the present interim bail application of the accused as per HPC guidelines only and he is not pressing the other grounds as mentioned in the application.

By way of present order, this Court shall disposed of interim bail application of the accused Pushpender for the period of 90 days.

Arguments heard on the aforesaid interim bail application of accused Pushpender. Perused the material available on record.

During the course of arguments on the aforesaid interim bail application, it was submitted by counsel for the accused that in terms of directions dated 07/05/2021 given by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C)1/2020 and minutes of H.P.C guidelines dated 04/05/2021 and 11/05/2021, the accused be released on interim bail for the period of 90 days. It was further submitted that case of the accused falls in the criteria no. (xii) of minutes of HPC guidelines dated 11/05/2021. It was further submitted that apart from present case, there is only one another case pending

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against the accused wherein he is on bail. It was further submitted that as per minutes of HPC guidelines dated 11/05/2021, if any under trial prisoner has three or more criminal cases pending against him, only then his case shall not be considered for grant of interim bail. It was further submitted that there are only two cases, including the present case, pending against the accused and in view of same, accused is entitled for interim bail as per minutes of HPC guidelines dated 11/05/2021. It was further submitted that the accused is in J/C in the present case for the period of more than six years. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

During the course of arguments on the aforesaid interim bail application, it was submitted by Addl. P.P. for the State that allegations against the accused are serious in nature and present interim bail application of the accused be dismissed. It was further submitted that in criteria no. (xii) of the minutes of H.P.C. guidelines dated 11/05/2021, it is specifically mentioned that there shall be no involvemnet in any other case and in view of the same, the aforesaid interim bail application of the accused is not maintainable and same be dismissed.

It is mentioned in the minutes of H.P.C. guidelines dated 11/05/2021 that:-

***“(xii) Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years with no involvement in any other case.”***

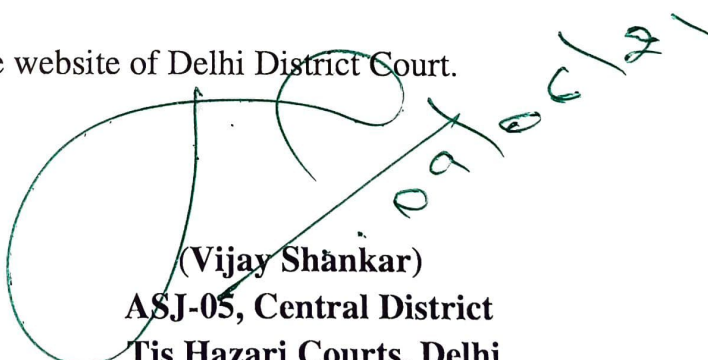
In the present case, charge for the offence u/s 302/392/397/411/34 IPC has already been framed against the accused. As per criteria no. (xii), there shall be no involvement in any other case. As per report of IO and Jail Superintendent, the accused is involved in case FIR No. 670/2016 U/s 147/148/149/323/324/186/34 IPC, PS Samaipur Badli. It is also mentioned in the report of Jail Superintendent that overall jail conduct of the accused is “bad”. The contentions of counsel for the accused that less than three cases are,

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11/05/2021

pending against the accused and as per minutes of HPC guidelines dated 11/05/2021, accused is entitled for interim bail, is not tenable as it is specifically mentioned in criteria no. (xii) that there shall be no involvement in any other case. In view of the same, the case of the accused does not fall in aforesaid criteria no. (xii) of minutes of HPC guidelines dated 11/05/2021. In view of the criteria/recommendations of minutes of H.P.C. recommendations dated 04/05/2021 and 11/05/2021, the present interim bail application of the accused is not maintainable. Keeping in view the directions dated 07/05/2021 passed by the Hon'ble Supreme Court of India and H.P.C. guidelines dated 04/05/2021 and 11/05/2021, facts and circumstances of the case, gravity of offence, nature of serious allegations levelled against the accused and jail conduct of the accused, this Court is of the considered opinion that no ground for interim bail of accused is made out. Accordingly, the present interim bail application of accused Pushpender is dismissed.

A copy of this order be sent to the concerned Jail Superintendent through e-mail for information and necessary action. Copy of order be also sent to DLSA, Central District, Delhi. Ld. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

Order be uploaded on the website of Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(A)



**FIR No.77/2019**  
**PS I.P. Estate**  
**U/s 302/307/120-B IPC and 25/54/59 Arms Act**  
**State Vs. Ankit @ Paul @ Vishal**

09/06/2021

**File taken up today on an application u/s. 439 Cr.P.C. of accused Ankit @ Paul @ Vishal for grant of interim bail for the period of 90 days under the HPC guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Arvind Pratap Singh is present through V.C.  
Sh. Dushyant Singh, Ld. Legal Aid Counsel for the accused Ankit @ Paul @ Vishal (through V.C.).

**Ahlmad is absent.**

IO seeks time for filing the report regarding previous involvement of the accused and list of all pending cases against the accused. Heard. Request is allowed.

IO is directed to file the same positively on the next date of hearing.

Report not received from the concerned Jail Superintendent.

Issue fresh notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of all pending cases against the accused positively on or before the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **15/06/2021**. Date of 15/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)



**FIR No.77/2019**  
**PS I.P. Estate**  
**U/s 302/307/120-B IPC and 25/54/59 Arms Act**  
**State Vs. Ashu @ Vishal**

09/06/2021

**File taken up today on the application u/s. 439 Cr.P.C. of accused Ashu @ Vshal for grant of interim bail for the period of 90 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Arvind Pratap Singh is present through V.C.  
Ms. Sangeeta Mohanty, Ld. Counsel for the accused Ashu @ Vishal (through V.C.).

**Ahlmad is absent.**

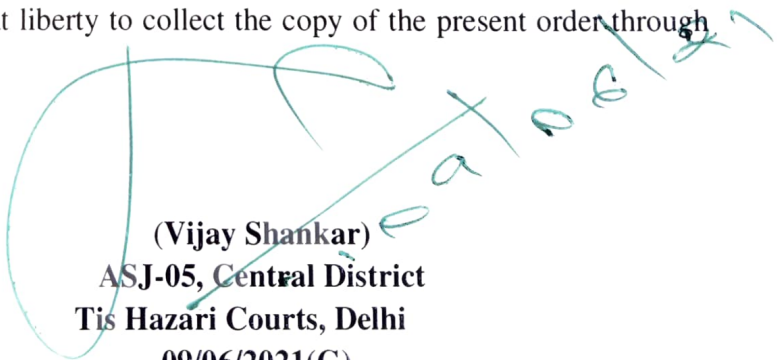
It is submitted by counsel for the accused that the present application for grant of interim bail for the period of 90 days on medical ground of father of accused has been filed on behalf of accused Ashu @ Vishal but in the order-sheet dated 05/06/2021, inadvertently, the present bail application has been mentioned as bail application of accused Ankit @ Paul @ Vishal.

It is further submitted by counsel for the accused that she may be permitted to withdraw the present interim bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Ashu @ Vishal is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.

  
**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**09/06/2021(G)**

**FIR No.77/2019**  
**PS I.P. Estate**  
**U/s 302/307/120-B IPC and 25/54/59 Arms Act**  
**State Vs. Ashu @ Vishal & Ors.**

09/06/2021

**File taken up today on an application u/s. 439 Cr.P.C. of accused Ashu @ Vishal for grant of interim bail for the period of 90 days under the H.P.C. guidelines.  
( Proceedings Convened through Video Conferencing)**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Arvind Pratap Singh is present through V.C.  
Sh. Dushyant Singh, Ld. Legal Aid Counsel for the accused Ashu @ Vishal (through V.C.).  
Ms. Sangeeta Mohanty, Ld. Counsel for the accused Ashu @ Vishal (through V.C.).

**Ahlmad is absent.**

IO seeks time for filing the report regarding previous involvement of the accused and list of all pending cases against the accused. Heard. Request is allowed.

IO is directed to file the same positively on the next date of hearing.

Report not received from the concerned Jail Superintendent.

Issue fresh notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of all pending cases against the accused positively on or before the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **15/06/2021**. Date of 15/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**09/06/2021(G)**

FIR No.415/2015  
PS Kotwali  
U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act  
State Vs. Sanjeev

09/06/2021

**File taken up today on the application u/s. 439 Cr.P.C. of accused Sanjeev for grant of interim bail.**

**( Proceedings Convened through Video Conferencing )**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Satish Kumar is present (through V.C.).  
Sh. Ashish Verma, Ld. Counsel for the accused Sanjeev (through V.C.).

**Ahlmad is absent.**

Reply to the aforesaid bail application of the accused is filed by the IO.

Report not received from the concerned Jail Superintendent.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list of all pending cases against the accused and also as to whether accused has committed any crime during the interim bail period or not, on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and also as to whether the accused surrendered timely after the expiry of interim bail period or not, on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **16/06/2021**. Date of 16/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **16/06/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazafi Courts, Delhi  
09/06/2021(G)



FIR No.140/2019  
PS Daryaganj  
U/s 302/147/149/34 IPC  
State Vs. Nabeel

09/06/2021

**File taken up today on the application u/s. 439 Cr.P.C. of accused Nabeel for grant of interim bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Rajesh Kaushik, Ld. Counsel for the accused Nabeel (through V.C.).

**Ahlmad is absent.**

Report received from the Deputy Superintendent of Prison, Central Jail No.04, Tihar, New Delhi, wherein he sought three working days to file the medical report of the accused Nabeel.

Issue fresh notice to the concerned Jail Superintendent for the next date of hearing with direction to file the appropriate report as to what is the next step of treatment of accused and whether such treatment can be given to him in jail or not and also file report whether any surgery is required/ planned, if yes, at which Hospital & for which date.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 16/06/2021. Date of 16/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

**FIR No. 55/2019**  
**PS DBG Road**  
**U/s 302 IPC**  
**State Vs. Rehman @ Rehan @ Sonu**

09/06/2021

**File taken up today on the application u/s. 439 Cr.P.C. for grant of interim bail filed on behalf of accused Rehman @ Rehan @ Sonu.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
Mr. Shuaib Khan, Ld. Counsel for the accused Rehman @ Rehan @ Sonu  
(through V.C.).

**Ahmad is absent.**

Report is received from the IO and the Deputy Superintendent, Central Jail No.04, Tihar, New Delhi.

It is submitted by counsel for the accused that accused is in J/C only in the present case and status of other cases pending against the accused be called from the SHO concerned.

Issue notice to the SHO/ IO to file report regarding the status of all pending cases against the accused, on the next date of hearing.

Counsel for the accused is directed to file status list of all pending cases against the accused on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **18/06/2021**. Date of 18/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

FIR No.415/2015  
PS Kotwali  
U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act  
State Vs. Ajit

09/06/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Ajit for grant of interim bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Satish Kumar is present (through V.C.).  
Sh. S.Chakraborty, Ld. Counsel for the accused Ajit (through V.C.).

**Ahlmad is absent.**

Reply to the aforesaid bail application of the accused is already stated to be filed by the IO.

SHO/ IO is directed to file report regarding previous involvement of the accused and list of pending cases against the accused on the next date of hearing.

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of all pending cases against the accused positively on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **16/06/2021**. Date of 16/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **16/06/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)



**FIR No. 601/2014**  
**PS Sarai Rohilla**  
**U/s 302 IPC**  
**State Vs. Veer Singh**

09/06/2021

**File taken up today on the application u/s. 439 Cr.P.C. of accused Veer Singh for grant of interim bail for the period of 90 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Pramod Kumar, Ld. Legal Aid Counsel for the accused Veer Singh  
(through V.C.).

**Ahlmad is absent.**

Report received from the concerned Deputy Superintendent, Tihar Jail, New Delhi. It is mentioned in column No.20 of the aforesaid report that the accused Veer Singh was released on interim bail for 90 days from this jail on 25/05/2021 as per the directions of the Hon'ble Supreme Court, under the guidelines of the High Powered Committee.

It is submitted by legal aid counsel for the accused that in view of the aforesaid report, and he may be permitted to withdraw the present interim bail application of the accused. Heard. Request is allowed.

At the request of legal aid counsel for the accused, the present interim bail application of the accused Veer Singh is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Legal Aid Counsel for the accused Veer Singh is at liberty to collect the copy of the present order through electronic mode.

  
**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**09/06/2021(G)**

**FIR No. 98/2018**  
**PS Sadar Bazar**  
**U/s 302/307/34 IPC & 25/27/54/59 Arms Act**  
**State Vs. Ranvir @ Ranglal**

09/06/2021

**File taken up today on the application u/s. 439 Cr.P.C. of accused Ranvir @ Ranglal for grant of interim bail for the period of 90 days.**

**( Proceedings Convened through Video Conferencing )**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Pradeep Kumar, Ld. Counsel for the accused Ranvir @ Ranglal  
(through V.C.).

**Ahlmad is absent.**

It is submitted by counsel for the accused that he has not received copy of reply of the present bail application filed by the IO as well as copy of reply field of the Deputy Superintendent, Tihar, Delhi. Copy of the same be supplied to the counsel for the accused.

It is further submitted by counsel for the accused that the case of the accused Ranvir @ Ranglal is not falling within the criteria of the H.P.C. guidelines for the purpose of grant of interim bail and in view of the same, he may be permitted to withdraw the present interim bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**09/06/2021(G)**

**FIR No. 210/2019**  
**PS Kamla Market**  
**U/s 328/379/414/411/34 IPC**  
**State Vs. Rajesh Kumar Meena**

09/06/2021

**File taken up today on the application u/s. 439 Cr.P.C. of accused Rajesh Kumar Meena for grant of interim bail for the period of 90 days under the H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing )**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Rahul Raushan is present (through V.C.).  
Sh. Praveen Aggarwal, Ld. Counsel for the accused (through V.C.).

**Ahlmad is absent.**

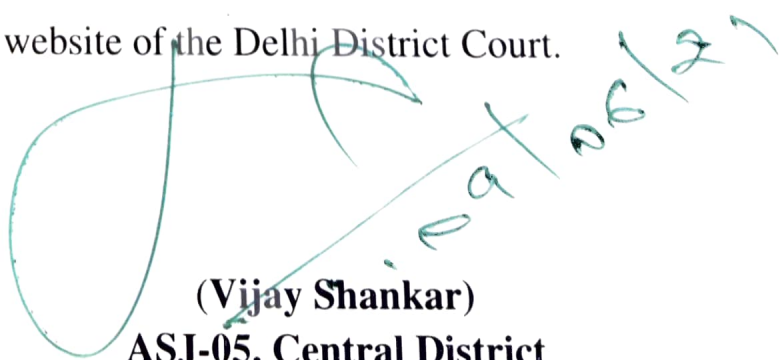
Report not received from the concerned Jail Superintendent.

Issue fresh notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of all pending cases against the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 14/06/2021. Date of 14/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

  
**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**09/06/2021(G)**



**State Vs. Aftab Ahmed @ Munna**  
**FIR No. 244/2020**  
**PS Kamla Market**  
**U/S 302/34 IPC**

09/06/2021

**File taken up today on the application u/s. 439 Cr.P.C. of accused Aftab Ahmed @ Munna for grant of interim bail for the period of 30 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

Sh. Ashwani Jha, Ld. Counsel for the accused Aftab Ahmed @ Munna.

**Ahlmad is absent.**

Incomplete report received from the Deputy Superintendent, Central Jail No.4, Tihar, New Delhi.

Issue notice to the concerned Jail Superintendent and Medical Officer, Incharge to file appropriate/ complete report regarding medical condition of the accused, requirement of surgery, if any, immediate hospitalization of the accused, facility of surgery and if the surgery is planned, at which hospital, positively on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 14/06/2021. Date of 14/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**09/06/2021(G)**

State Vs. Aftab Ahmed @ Munna  
FIR No. 244/2020  
PS Kamla Market  
U/S 302/147/149/34 IPC

09/06/2021

**File taken up today on the application u/s. 439 Cr.P.C. of accused Aftab Ahmed @ Munna for grant of interim bail for the period of 90 days.**

**( Proceedings Convened through Video Conferencing)**

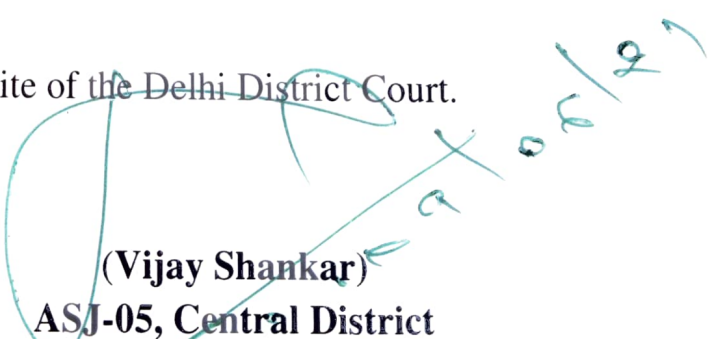
Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Anil Kumar Kamboj, Ld. Legal Aid Counsel for the accused Aftab Ahmed @ Munna.

**Ahmad is absent.**

It is submitted by legal aid counsel for the accused that the interim bail application of the same accused is fixed for 14/06/2021 and the present bail application be also fixed for 14/06/2021. Heard. Request is allowed.

At the request of legal aid counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 14/06/2021. Date of 14/06/2021 is given at the specific request and convenience of legal aid counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

  
**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**09/06/2021(G)**

FIR No. 668/2014  
PS NDRS  
U/s 302 IPC  
State Vs. Shakeel

09/06/2021

**File taken up today on the first application u/s. 439 Cr.P.C. of accused Shakeel for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Shakeel.

**Ahlmad is absent.**

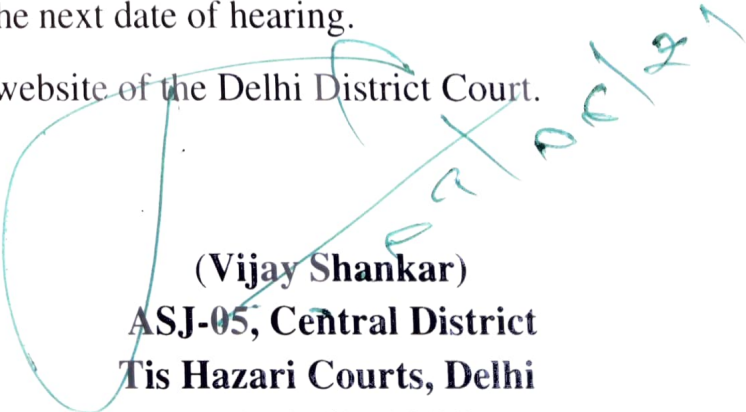
In the interest of justice, I am not passing any adverse order on account of non-appearance on behalf of the respondent in the present case.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 24/06/2021.

Issue notice to the IO for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)



FIR No.319/2020  
PS Nabi Karim  
U/s 302/34 IPC  
State Vs. Vishal & Ors.

09/06/2021

File taken up today on the 1<sup>st</sup> application u/s. 439 Cr.P.C. of accused Vishal for grant of regular bail.

( Proceedings Convened through Video Conferencing)

Present:

Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

Sh. Gajraj Singh Ld. Counsel for the accused Vishal (through V.C.).

**Ahlmad is absent.**

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 17/06/2021. Date of 17/06/2021 is given at the specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

09/06/2021

FIR No.02/2014  
PS Jama Masjid  
State Vs. Abdul Salam & Ors.

File taken up today on the application u/s. 439 Cr.P.C. of accused Abdul Salam for grant of interim bail for the period of 90 days.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
Mr. Rashid Hashmi. Ld. Counsel for the accused Abdul Salam (through V.C.).

**Ahlmad is absent.**

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list of all pending cases against the accused on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of all pending cases against the accused, on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 17/06/2021. Date of 17/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

Bail Application No.979/2021  
State Vs. Sandeep Kumar Sood  
FIR No. 02/2021  
PS Crime Branch  
U/s 420/468/471/506/120-B/34 IPC

09/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of the accused Sandeep Kumar Sood for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Lokendra Chauhan and SI Omvir Dabas are present (through V.C.).  
Sh. Jitendra Singh Sirohi, Ld. Counsel for the accused Sandeep Kumar Sood (through V.C.).

Ahmad is absent.

TCR is received.

It is submitted by counsel for the accused that the bail application of the co-accused is fixed for 10/06/2021 and the present bail application of the accused be also fixed for 10/06/2021. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 10/06/2021. Date of 10/06/2021 is given at the specific request and convenience of counsel for the accused.

IO/ Inspector Lokendra Chauhan and SI Omvir Dabas are bound down for the next date of hearing i.e. 10/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

2

Bail Application No.961/2021  
State Vs. Om Pal Singh  
CNR No.DLCT01-005665-2021  
FIR No.124/2021  
PS Subzi Mandi  
U/s 420/120-B/34 IPC

08/04/2021

Present 1<sup>st</sup> application u/s. 438 Cr.P.C. has been filed on behalf of accused Om Pal Singh for grant of anticipatory bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. S.L. Sagar, Ld. Counsel for the accused Om Pal Singh (through V.C.).

**Ahlmad is absent.**

Issue fresh notice to the IO concerned as well as to the complainant, for the next date of hearing.

Long date is requested by counsel for the accused in the present matter.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 09/07/2021. Date of 09/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi Distriet Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)



3

CNR No.DLCT01-005627-2021  
Bail Application No. 946/2021  
FIR No. 124/2021  
PS Subzi Mandi  
State Vs. Har Pal Singh

09/06/2021

Present 1<sup>st</sup> application u/s. 438 Cr.P.C. has been filed on behalf of accused Har Pal Singh for grant of anticipatory bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. S.L. Sagar, Ld. Counsel for the accused Har Pal Singh (through V.C.).

None has joined the proceedings through V.C. on behalf of the complainant.

**Ahlmad is absent.**

Issue fresh notice to the IO concerned as well as to the complainant, for the next date of hearing.

Long date is requested by counsel for the accused in the present matter.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 09/07/2021. Date of 09/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

4  
Bail Application No.1375/2021  
State Vs. Gautam @ Pankaj  
FIR No. 176/2021  
U/s 323/341/354/34 IPC  
PS Roop Nagar

09/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Gautam @ Pankaj for grant of anticipatory bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO has not joined the proceedings through V.C.  
Sh. Arun Kasana, Ld. Counsel for the accused Gautam @ Pankaj (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is already stated to be filed by the IO.

Issue notice to the SHO/ IO with direction to file further/ detailed reply to the aforesaid bail application of the accused, on the next date of hearing.

It is submitted by counsel for the accused that accused shall join the investigation as and when directed by the SHO/ IO.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 08/07/2021. Date of 08/07/2021 is given at the specific request and convenience of counsel for the accused.

Interim order, if any, to continue till next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

Bail Application No.1644/2021  
CNR No.DLCT01-004637-2021  
FIR No. 179/2021  
PS Wazirabad  
State Vs. Sulekh Chand Singhal

09/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Sulekh Chand Singhal for grant of anticipatory bail.

( Proceedings Convened through Video Conferencing)

Present:

Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Pushpender is present (through V.C.).

Sh. Pankaj Kumar, Ld. Counsel for the accused (through V.C.).

None has joined the proceedings through V.C. on behalf of the complainant.

**Ahlmad is absent.**

It is submitted by counsel for the accused that accused has already supplied requisite documents to the IO and accused shall join the investigation as and when directed by the SHO/ IO.

SHO/ IO is directed to file further/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 07/07/2021. Date of 07/07/2021 is given at the specific request and convenience of counsel for the accused.

Interim order, if any, to continue till next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

IO is bound down for the next date of hearing i.e. 07/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)



Bail Application No.991/2021  
CNR No.DLCT01-005779-2021  
FIR No. 33/2021  
PS Burari  
U/s 394/34 IPC  
State Vs. Karan

09/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Karan for grant of regular bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/SI Ajit Kumar is present through V.C.  
Sh. Vijay Kumar Ravi, Ld. Counsel for the accused Karan (through V.C.).

**Ahlmad is absent.**

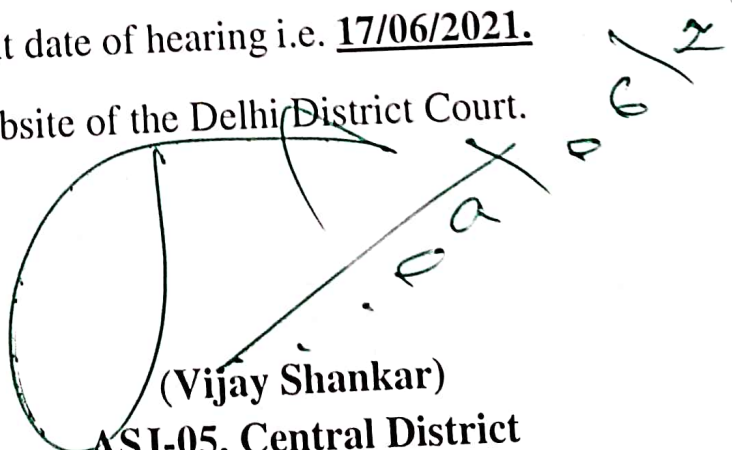
It is submitted by the IO that charge-sheet has already been filed in the present case and same is pending before the concerned Ld. MM.

TCR be called one day prior to the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 17/06/2021. Date of 17/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 17/06/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)



CNR No.DLCT01-006927-2021  
Bail Application No.1301/2021  
State Vs. Ritik Sisodia @ Gendu  
FIR No.33/2021  
PS Burari  
U/s 394/34 IPC

09/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Ritik Sisodia @ Gendu for grant of regular bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/SI Ajit Kumar is present through V.C.  
Sh. Suraj Prakash Sharma, Ld. Counsel for the accused Ritik Sisodia @ Gendu (through V.C.).

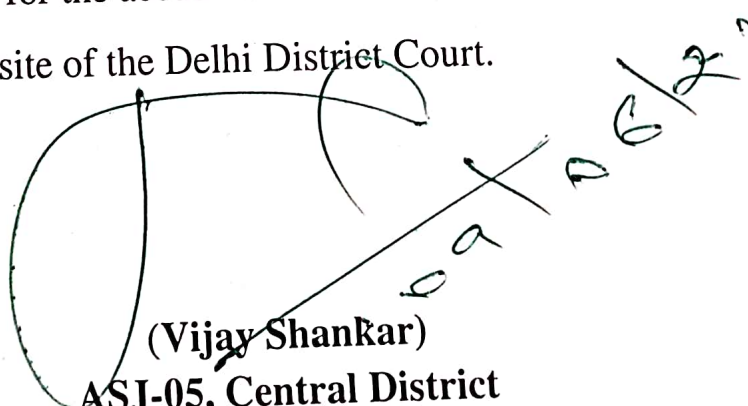
Ahlmad is absent.

It is submitted by counsel for the accused that he has already sent the copies of order dated 18/03/2021 and 24/03/2021 to the E-mail of this Court.

TCR is not received. TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 17/06/2021. Date of 17/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi Distriet Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

Bail Application No.1086/2021  
State Vs. Deepak  
FIR No. 98/2020  
PS Burari  
U/S 394/34 IPC

09/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Deepak for grant of regular bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO has not joined the proceedings through V.C.  
Sh. Satish Kumar, Ld. Counsel for the accused Deepak (through V.C.).

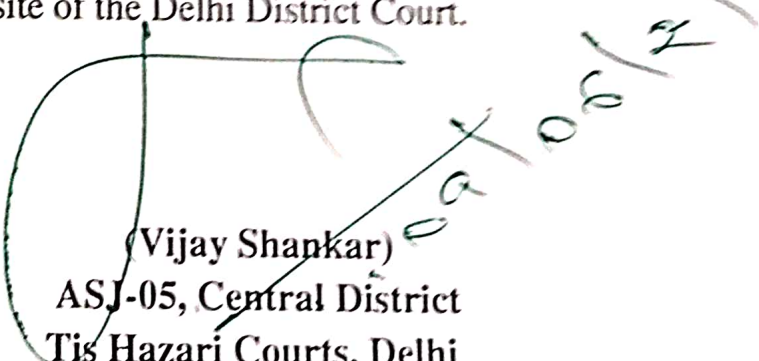
Ahlmad is absent.

TCR is not received. TCR be called for the next date of hearing.

Issue notice to the IO, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 18/06/2021. Date of 18/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

State Vs. Obeifoka Friday Okeke @ Obiora Tony Okeke  
FIR No. 567/2016  
PS Burari  
U/s 420/468/471 IPC r/w Section 14 Foreigners Act

09/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Obeifoka Friday Okeke @ Obiora Tony Okeke for grant of regular bail.

( Proceedings Convened through Video Conferencing )

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

Sh. Anoop Kumar Gupta, Ld. Counsel for the accused Obeifoka Friday Okeke @ Obiora Tony Okeke (through V.C.).

**Ahlmad is absent.**

Previous involvement report of the accused is received.

It is submitted by counsel for the accused that case as mentioned in para 9 of the present bail application is also pending against the accused.

It is submitted by Addl. P.P. for the State that vide order dated 18/09/2018, SHO concerned was directed to register the FIR for the offence u/s. 174 (A) IPC against the accused and appropriate report regarding list of all pending cases against the accused be called from the SHO/ IO concerned. Heard. Request is allowed.

Issue notice to the SHO/ IO with direction to file report regarding list of all pending cases against the accused, for the next date of hearing.

Issue notice to the IO for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 11/06/2021. Date of 11/06/2021 is given at the specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

State Vs. Pradeep Kumar Kattamori  
FIR No. 263/2019  
Bail Application No. 1090/2021  
CNR No.DLCT01-003110-2021  
PS Crime Branch(Central)  
U/s 420/467//468/471/34 IPC r/w Section 12 Passport Act

09/06/2021

Present application u/s 439 Cr.P.C has been filed on behalf of accused Pradeep Kumar Kattamori for grant of regular bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Santosh Kumar is present (through V.C.).  
Sh. Gopal Sharma, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the that he has already sent the copies of order dated 04/06/2021 of the Hon'ble High Court and copy of the order dated 20/05/2021 passed by the Ld. ASJ to the E-mail of this Court.

Arguments heard on the present bail application of the accused.

Put up for clarifications if any/ orders on 11/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)



(12) / (11)

FIR No. Not Known  
PS Wazirabad  
U/s Unknown  
State Vs. Manoj Tyagi

09/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of the accused Manoj Tyagi for grant of anticipatory bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Harish Kumar, Ld. Counsel for the accused Manoj Tyagi (through V.C.).

Ahmad is absent.

Issue notice to the SHO/ IO for filing reply to the aforesaid bail application of the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 22/06/2021. Date of 22/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

12

FIR No.138 /2021  
PS Subzi Mandi  
U/s 307/341/34 IPC  
State Vs. Amit Pradhan

09/06/2021

Present III bail application u/s. 439 Cr.P.C. has been filed on behalf of accused Amit Pradhan for grant of regular bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Rahul Raushan is present (through V.C.).  
Sh. Ashok Priyadarshi, Ld. Counsel for the accused (through V.C.).

**Ahlmad is absent.**

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

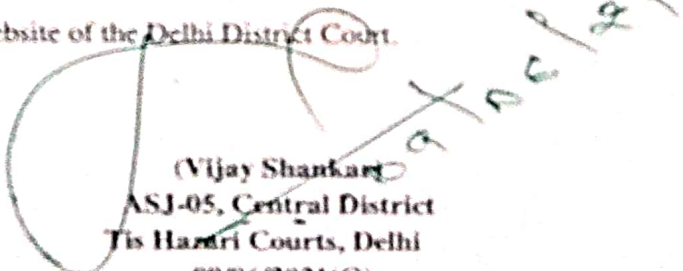
Reply to the aforesaid bail application of the accused is filed by the IO.

IO is directed to file proper/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 14/06/2021.

IO is bound down for the next date of hearing i.e. 14/06/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

13

FIR No. 354/2021  
U/s 308/34 IPC  
PS Burari  
State Vs. Mohit Walia @ Karan

09/06/2021

Present 1<sup>st</sup> application u/s. 438 Cr.P.C. has been filed on behalf of accused Mohit Walia @ Karan for grant of anticipatory bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).  
None has joined the proceedings through V.C. on behalf of the accused Mohit Walia @ Karan.

**Ahlmad is absent.**

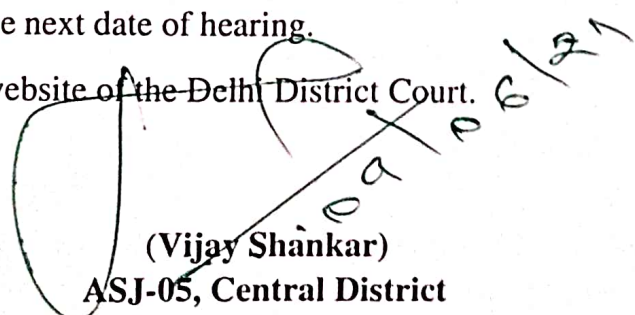
In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the SHO/ IO for filing reply to the aforesaid bail application of the accused on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 23/06/2021.

Issue notice to the IO for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(G)

**FIR No. 415/2015**

**PS Kotwali**

**U/s 365/395/397/412/201/120B IPC & 25 Arms Act.**

**State Vs. Sunil & Ors.**

**09/06/2021**

**File taken up today on application for grant of interim bail of the accused Sunil Rathore for the period of 90 days as per IPC guidelines.**

**( Proceedings Convened through Video Conferencing )**

**Present: Sh Anil, Ld. Addl. P.P. for the State (through V.C.).**

**Sh. Harsh Vardhan Sharma, Ld. Counsel for the accused (through V.C.).**

**Ahlmad is absent.**

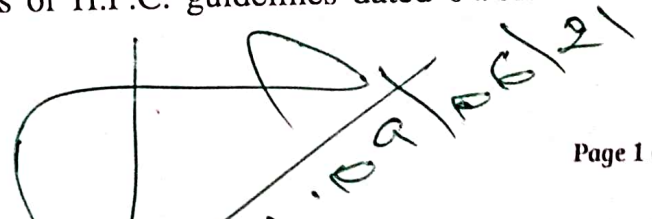
By way of present order, this Court shall disposed of interim bail application of the accused Sunil Rathore.

Arguments heard on the aforesaid interim bail application of accused Rathore.

Perused the material available on record.

During the course of arguments on the aforesaid interim bail application, it was submitted by counsel for the accused that in terms of directions dated 07/05/2021 given by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C)1/2020 and minutes of H.P.C guidelines dated 04/05/2021 and 11/05/2021, the accused be released on interim bail for the period of 90 days. It was further submitted that case of the accused falls in the criteria no. (v) of minutes of HPC guidelines dated 04/05/2021. It was further submitted that the accused has no previous involvement in any other case and jail conduct of the accused is satisfactory. It was further submitted that the accused is in J/C in the present case for the period of more than six years. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

During the course of arguments on the aforesaid interim bail application, it was submitted by Addl. P.P. for the State that allegations against the accused are serious in nature and present interim bail application of the accused be dismissed. It was further submitted that in view of the minutes of H.P.C. guidelines dated 04/05/2021 and

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11/05/2021, the aforesaid interim bail application of the accused is not maintainable and same be dismissed.

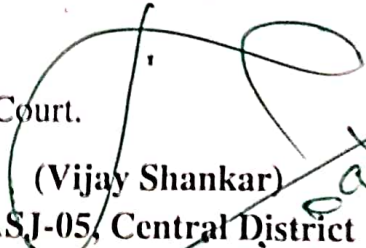
It is mentioned in the minutes of H.P.C recommendations dated 04/05/2021 that:-

*“(v) Under trial prisoners (UTPs), who are less than 60 years of age and are in custody for six months or more, facing trial in a case which prescribes a maximum sentence of 10 years or less, subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years.”*

In the present case, charge for the offences u/s 365/395/397/412/120-B IPC has already been framed against the accused. Sections 395 and 412 IPC prescribed maximum punishment for life imprisonment. In view of the same, the case of the accused does not fall in aforesaid criteria no. (v) of minutes of HPC guidelines dated 04/05/2021. In view of the criteria/recommendations of minutes of H.P.C. recommendations dated 04/05/2021 and 11/05/2021, the present interim bail application of the accused is not maintainable. Keeping in view the directions dated 07/05/2021 passed by the Hon'ble Supreme Court of India and H.P.C. guidelines dated 04/05/2021 and 11/05/2021, facts and circumstances of the case, gravity of offence and nature of serious allegations levelled against the accused, this Court is of the considered opinion that no ground for interim bail of accused is made out at this stage. Accordingly, the present interim bail application of accused Sunil Rathore is dismissed.

A copy of this order be sent to the concerned Jail Superintendent through e-mail for information and necessary action. Copy of order be also sent to DLSA, Central District, Delhi. Ld. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

Order be uploaded on the website of Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(A)

**FIR No. 463/2020**

**PS Sarai Rohilla**

**U/s 307/323/325/147/148/149/34 IPC**

**State Vs. Usman**

**09/06/2021**

**File taken up today on interim bail application for grant of interim bail for the period of 90 days in terms of recommendations of High Powered Committee, filed on behalf of accused Usman.**

**(Proceedings Convened through Video Conferencing)**

**Present:** Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

Sh. Nagendra Singh, Ld. Counsel for the accused Usman (through V.C.).

**Ahlmad is absent.**

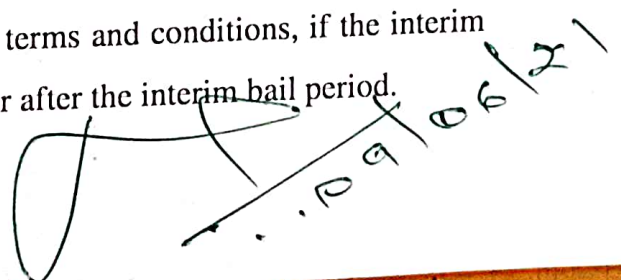
Reports of SI Praveen Sharma and concerned Jail Superintendent are received.

By way of present order, this Court shall disposed of interim bail application of the accused Usman for the period of 90 days.

Arguments heard on the aforesaid interim bail application of accused Usman.

Perused the material available on record.

During the course of arguments on the aforesaid interim bail application, it was submitted by counsel for the accused that in terms of directions dated 07/05/2021 given by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C)1/2020 and minutes of H.P.C guidelines dated 04/05/2021 and 11/05/2021, the accused be released on interim bail for the period of 90 days. It was further submitted that case of the accused falls in the criteria no. (ix) of minutes of HPC guidelines dated 04/05/2021. It was further submitted that the accused has no previous involvement in any other case and jail conduct of the accused is good. It was further submitted that apart from Section 307 IPC, other Sections as mentioned in the charge-sheet are bailable. It was further submitted that the accused is in J/C in the present case for the period of more than six months. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

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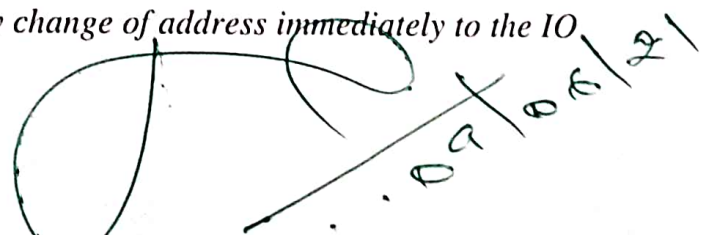
During the course of arguments on the aforesaid interim bail application, it was submitted by Addl. P.P. for the State that allegations against the accused are serious in nature and present interim bail application of the accused be dismissed.

It is mentioned in the minutes of H.P.C. guidelines dated 04/05/2021 that:-

*“ (ix) Under trial prisoners (UTPs) facing trial in a case under Section 307 IPC and are in jail for more than six months; subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years.”*

As per report of the SHO/IO, the accused has no other involvement except the present case. As per report of Jail Superintendent, Jail No. 1, Tihar, New Delhi, the accused is in J/C for the period more than six months and jail conduct of the accused is good and there is no pending case against the accused. Case of the accused falls in the criteria no. (ix) of minutes of HPC guidelines dated 04/05/2021. Keeping in view of the directions dated 07/05/2021 given by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C)1/2020 and minutes of H.P.C guidelines dated 04/05/2021 and 11/05/2021 and in view of the submissions made, present interim bail application of the accused Usman is allowed and accused is admitted to interim bail for the period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of the concerned Jail Superintendent subject to the conditions that:-

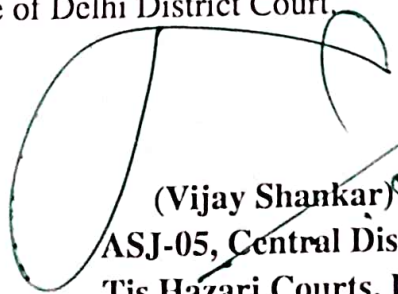
- i) Accused shall not flee from the justice;*
- ii) Accused shall not tamper with the evidence;*
- iii) Accused shall not threaten or contact in any manner to the prosecution witnesses;*
- iv) Accused shall not leave the country without permission of the Court;*
- v) Accused shall convey any change of address immediately to the IO and the court;*

A handwritten signature in black ink is written over the date 09/05/21. The signature is a cursive, stylized name that is difficult to decipher. The date is written in a simple, handwritten style.

- vi) Accused shall also provide his/her mobile number to the IO;*
- vii) Accused shall mark his/her attendance before the concerned IO (and if IO is not available then to concerned SHO), every week preferably on Monday through mobile by sharing his/her location with the SHO/IO;*
- viii) Accused shall further make a call, preferably by audio plus video mode to concerned IO (and if IO is not available then to concerned SHO) once in 15 days preferably on Monday between 10:00 AM to 5:00 PM;*
- x) Accused shall keep his/her such mobile number 'Switched On' at all the time, particularly between 8:00 AM to 8:00 PM every day;*
- x) Accused shall not indulge in any kind of criminal activities;*
- xi) Accused shall follow Covid-19 protocol/guidelines issued by Central Government/State Government/Competent Authorities;*
- xii) The period of interim bail of 90 days shall commence from the date of release of the accused from Jail;*
- xiii) Accused shall surrender before the concerned Jail Superintendent after expiry of interim bail period;*

A copy of this order be sent to the concerned Jail Superintendent through e-mail for information and necessary action. Copy of order be also sent to DLSA, Central District, Delhi. Copy of order be also sent to SHO/IO for compliance. Ld. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

Order be uploaded on the website of Delhi District Court,

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/06/2021(A)